

HIGH COURT OF ANDHRA PRADESH:: AMARAVATI

ROC.NO.459/SO/2025

Date.12.11.2025

CIRCULAR NO.12/2025

Sub: High Court of Andhra Pradesh – Orders dated 22.09.2025 and 24.09.2025 in Writ Petition (Criminal) No. 169 of 2025 of the Hon'ble Supreme Court of India – Directions to ensure that the dates when (i) the judgment is reserved, (ii) the judgment is pronounced, and (iii) the judgment is uploaded on the website of the High Court of Andhra Pradesh, are mentioned in the judgment and certified copy of the judgment as well – Reg.

Ref: Letter dated 27.09.2025 from the Hon'ble Supreme Court of India, along with copies of the orders dated 22.09.2025 and 24.09.2025 in Writ Petition (Criminal) No. 169 of 2025.

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It is hereby brought to the notice of all concerned that the Hon'ble Supreme Court of India, in its order dated 22.09.2025 in Writ Petition (Criminal) No. 169 of 2025, has been pleased to direct all the High Courts to suitably modify their existing procedures and formats to ensure transparency and consistency in judicial record management. In particular, the Hon'ble Supreme Court has directed that, in all *reserved matters*, the following details shall invariably be mentioned on the first page of every judgment and certified copy of the judgment as well.

- (i) the date on which the judgment was reserved;
- (ii) the date on which the judgment was pronounced; and
- (iii) the date on which the judgment was uploaded on the website of the High Court.

In compliance with the aforesaid directions of the Hon'ble Supreme Court, all the Court Masters/Personal Secretaries to the Hon'ble Judges and Court Officers are hereby directed to ensure that the above details are scrupulously mentioned on the first page of every judgment in reserved matters and certified copy thereof.

Strict adherence of these circular instructions is mandatory.


REGISTRAR (JUDICIAL)

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice. (with a request to place the circular before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges. (with a request to place the circular before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the circular in High Court's website]
- 5) All the Officers, High Court of Andhra Pradesh.
- 6) All the Section Heads, High Court of Andhra Pradesh.